

**IN THE NATIONAL COMPANY LAW TRIBUNAL
DIVISION BENCH (COURT- I) CHENNAI**

ATTENDANCE CUM ORDER SHEET OF THE HEARING
HELD ON **16.07.2024** THROUGH VIDEO CONFERENCING

PRESENT: HON'BLE SHRI. SANJIV JAIN, MEMBER (JUDICIAL)
HON'BLE SHRI. VENKATARAMAN SUBRAMANIAM, MEMBER (TECHNICAL)

IN THE MATTER OF : State Bank of India
Vs
Sri Maharaja Oil Imports & Exports Ind Pvt Ltd

MAIN PETITION NUMBER : CP/531/2017

(IA/MA) APPLICATION NUMBERS

CA/35/2017; CA/26/2017

ORDER

CA/35/2017; CA/26/2017

Present: Ld. Counsel Ms. Deepa Mariappan for the Applicant /
Liquidator, who is also present in person.

Ld. Counsel Shri. Sri Ganesh for Respondents No. 1 and 2.

Ld. Counsel Ms. Padmapriya for the Respondent No. 3.

Memo filed by the Liquidator giving the clarification in terms of the order dated 25.06.2024 vide Sr. No. 3449 dated 08.07.2024.

Ld. Counsel for the Applicant is also directed to file the action taken report of sale of assets of the Corporate Debtor by State Bank of India.

Arguments heard.

Orders Reserved.

Sd/-

(VENKATARAMAN SUBRAMANIAM)
MEMBER (TECHNICAL)

MG

Sd/-

(SANJIV JAIN)
MEMBER (JUDICIAL)